GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2676

TO BE ANSERED ON WEDNESDAY, THE 10TH MARCH, 2021

Leave in courts

2676. SHRIMATI MALA ROY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of leaves/vacation in courts across the country; and
- (b) the reasons for such long leaves in view of the level of pendency in the courts?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) and (b): Working days/hours and duration of vacations in the Supreme Court and in the High Courts are regulated by the rules framed by the respective Courts. The working days as well as working hours of the District/Subordinate Courts are regulated by the respective High Court in consultation with the State Government.

Disposal of cases pending in courts is within the domain of Judiciary. Though Government has no role in disposal of cases in courts, the Central Government is committed to speedy disposal of cases and reduction in pendency. The Government has adopted a co-ordinated approach to assist

judiciary for phased liquidation of arrears and pendency in judicial systems, through various

strategic initiatives like improving the infrastructure for courts including computerisation, increase in strength of judicial officers/judges and filling up of vacant positions in High Courts/Supreme Court, policy and legislative measures in areas prone to excessive litigation, repeal of outdated and archaic laws, initiatives to fast track special type of cases and emphasis on Alternate Dispute Resolution etc.

.